

Indian Technical Personnel for Ghana

*472. **Shri Inder J. Malhotra:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that a large number of technical personnel from India are being employed by the Ghana Government; and

(b) if so, whether the Ghana Government have approached the Government of India for any such recruitment?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Some technical personnel from India are employed by the Ghana Government.

(b) Yes, Sir. The Ghana Government have sought and are continuing to seek our assistance in recruiting certain technical personnel for their different services.

केन्द्रीय नमक बोर्ड

*४७३. श्री बिशनचन्द्र सेठ : क्या वाणिज्य तथा उद्योग मंत्री यह जताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार देश के नमक व्यवसाय की उन्नति हेतु एक स्वायत्त-शासी केन्द्रीय नमक बोर्ड स्थापित करने का विचार कर रही है; और

(ख) यदि हाँ, तो उपरोक्त बोर्ड की स्थापना में क्या लाभ होगा ?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री हानूनगो) : (क) जी, हाँ ।

(ख) प्रस्तावित बोर्ड एक और तो नमक के वास्तविक विकास सम्बन्धी कार्य तथा दूसरी ओर नमक कारखानों में काम करने वाले मजदूरों का कल्याण सम्बन्धी कार्य अधिक अच्छी तरह कर सकेगा ।

Verification of Trade Union Membership

*474. **Shri Nath Pal:** Will the **Minister of Labour and Employment** be pleased to state:

(a) whether the verification work in respect of trade union membership for the year 1960-61 has been completed; and .

(b) if so, what are the details of the results of verification in respect of trade unions in coal-mines and the membership of different unions in each of the mines in Madhya Pradesh?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) As desired by the Trade Union Organisations verification for the year 1960-61 was not undertaken, due to General Elections.

(b) Does not arise.

Tribal Advisory Board in NEFA

*475. { **Shri D. Ering:**
Shri Rishang Keishing:

Will the **Prime Minister** be pleased to state:

(a) whether the N.E.F.A. administration has constituted a Tribal Advisory Board or Committee for framing schemes and their implementations;

(b) if so, the number and names of the members of the Board; and

(c) since when it has been constituted?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) to (c). The N.E.F.A. Development Committee was constituted in 1954. It was recently redesignated as the N.E.F.A. Development Board and performs the function of guiding the preparation and implementation of developmental schemes.

The Board has a strength of 17 members as follows:

(i) **Shri D. Ering, M.P.;**

(ii) **Shri Chowkhaman Gohain, formerly M.P. for N.E.F.A.;**

- (iii) One tribal representative from each of the five Division of the Agency;
- (iv) Commissioner, N.E.F.A.;
- (v) Development Commissioner, N.E.F.A.;
- (vi) Assistant Financial Adviser, N.E.F.A.;
- (vii) Heads of Developmental Department of N.E.F.A.;
- (viii) Deputy Registrar of Co-operative Societies; and
- (ix) Cottage Industries Officer.

Other officers are asked to attend the meetings of the Board as and when required.

Entry Permits for Goa

- *476. { Shri Jedhe;
Shri Nath Pai;
Shri D. C. Sharma:

Will the Prime Minister be pleased to state:

(a) for how long the present permit system for visiting Goa will continue;

(b) the circumstances under which a permit is at present granted to a citizen from other parts of India to visit Goa;

(c) whether the number of permits being issued each day has been on the increase; and

(d) if so, in what ratio?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The Government are contemplating discontinuance of the present system of permits in the near future.

(b) The permit system was introduced as a temporary measure so as to avoid a large influx of persons from other parts of India before normalcy was fully restored in Goa, Daman and Diu. This is the principal criterion adopted in determining grant of permits. Generally, permits

are granted to citizens from other parts of India for visiting relations and friends, performing pilgrimages, or maintenance or development of existing business interests.

(c) and (d). The number of permits issued has been on the increase. The permit system was introduced in January 1962. The figures of permits issued have been:

January (as from 22-1-62) ..	118
February ..	786
March ..	1862
April ..	2170

Spun Silk Factories

*477. **Shrimati Renuka Ray:** Will the Minister of Commerce and Industry be pleased to state:

(a) the criteria followed in setting up Spun Silk Factories in different States; and

(b) how many Spun Silk Factories have been set up so far?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) A statement is laid on the Table of the House.

STATEMENT

CRITERIA FOLLOWED IN SETTING UP SPUN SILK FACTORIES

- (1) Need for the production of additional spun silk yarn with reference to actual demand *vis-a-vis* the installed capacity of the existing mills.
- (2) Availability of adequate raw material within the country after fully catering to the needs of the existing mills.
- (3) Disposal of finished products.
- (4) Availability of foreign exchange for import of machinery; and
- (5) Earning/saving of foreign exchange after the commissioning of the new units.